

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 10831/2023

(Arising out of impugned final judgment and order dated 19-07-2023 in A482 No. 25829/2023 passed by the High Court Of Judicature At Allahabad)

KISHAN KUMAR AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.174712/2023-EXEMPTION FROM FILING O.T.)

Date : 04-09-2023 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Puneet Singh Bindra, AOR
Mr. Akshay Sharma, Adv.
Ms. Simraj Jeet, Adv.
Mr. Rishabh Gupta, Adv.
Mr. Sameer Sethi, Adv.

For Respondent(s)

Mr. Tushar Gupta, Adv.
Mr. Madhup Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in two weeks.

Mr. Tushar Gupta, learned counsel, who appears on advance notice for the complainant/respondent no. 2 accepts notice on behalf of the said respondent. Hence, notice need not be served on respondent no. 2.

Notice be served on respondent no. 1 - State of Uttar Pradesh.

In the meantime, this being a matrimonial dispute, execution of non-bailable warrants, is stayed.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR